

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 20th April, 2023

No. LJ(B)83/93/295 – In exercise of the powers conferred under sub-section (1) of section 20 of the Code of Criminal Procedure and in the interest of public service, the Governor of Meghalaya is pleased to order that the Deputy Commissioners of all the Districts shall be deemed to have been appointed as District Magistrate within their respective Districts and to confer powers on such Magistrates under the Code.

sd-

(Cyril V.D. Diengdoh),
Secretary to the Govt. of Meghalaya,
Law Department

Memo No. LJ(B)83/93/295-A,
Copy to :-

Dated Shillong, the 20th April, 2023

1. The P.S. to Chief Secretary for his kind information.
2. The Commissioner & Secretary, Personnel & AR(A) Department.
3. All the Deputy Commissioners, East Khasi Hills/West Khasi Hills/ South West Khasi Hills/ Eastern West Khasi Hills/ East Jaintia Hills/ West Jaintia Hills/ Ri-Bhoi/ West Garo Hills/ East Garo Hills/South West Garo Hills/ South Garo Hills/ North Garo Hills.
4. The Director, Printing & Stationery, Meghalaya, Shillong for publication of the Notification in the Meghalaya Gazette.
- ✓ 5. The Data Entry Operator, Law (A) Department for uploading the Notification in Law Department website.

By order etc.,

Sanna

sk
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.